

(2011) 11 SC CK 0058

In the Supreme Court Of India

Case No : Criminal Appeal No. 2143 of 2011 (Special Leave Petition (Criminal) No. 7351 of 2011)

Momin Khan

APPELLANT

Vs

State of Uttar Pradesh and Another

RESPONDENT

Date of Decision : 18-11-2011

Acts Referred:

Citation : (2011) 11 SC CK 0058

Hon'ble Judges : H.L. Dattu, J; Chandramauli Kr. Prasad, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. Leave granted.
 2. This appeal is directed against the order dated 18.07.2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Criminal Miscellaneous Case No. 6657 of 2010.
 3. Heard Learned Counsel for the parties to the lis.
 4. We have also perused the First Information Report that was lodged before the police authorities. In our opinion, in the facts and circumstances of the case, the High Court ought not to have granted bail to Respondent No. 2 herein. In that view of the matter, we allow this appeal and set aside the order passed by the High Court.
 5. However, we grant liberty to Respondent No. 2 to make appropriate application for grant of bail after two years.
- Ordered accordingly.